

staff accountability proceedings, RBI had issued a framework, with stipulated timelines with actions incumbent on banks, for dealing with loan frauds of ₹50 crore and above, wherein banks were advised to classify potential fraud accounts as Red Flagged Accounts based on observation/evaluation of Early Warning Signals noticed. The red flagging is done on an IT platform where all banks report large exposure to entities/individuals so that other banks can be forewarned about fraud risk; and

- (iv) RBI reviews the cyber security developments and threats on an ongoing basis and necessary measures are taken to strengthen the cyber resilience of banks.

(c) Compliance of the guidelines of the RBI lies under the purview of RBI. Further, as per RBI's inputs, banks were advised that in case of non-compliance RBI will take enforcement action against them.

Dollar deposit scheme

840. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is considering a Dollar deposit scheme for non-resident Indians to stem the decline of the rupee by increasing Dollar inflows; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) and (b) There already exists a Foreign Currency (Non-resident) Account (Banks) Scheme FCNR (B) wherein, Non-Resident Indians (NRIs) and Persons of Indian Origin (PIOs) are permitted to open and maintain these accounts with authorised dealers and banks authorised by the Reserve Bank to maintain such accounts. Deposits may be accepted in any permissible currency.

Upgradation of the software for ATMs

841. SHRI SYED NASIR HUSSAIN: Will the Minister of FINANCE be pleased to state:

- (a) whether most of the Automated Teller Machines (ATMs) in the country will shut down within two or three months due to unsupported/outdated software prone to fraud and lack basic security features;

(b) if so, the details thereof along with the percentage of such ATMs to total operational ATMs, bank-wise; and

(c) whether Government/Reserve Bank of India (RBI) has directed the banks to upgrade the software for ATMs or face penalty, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) As apprised by the Public Sector Banks (PSBs), they do not have any plan to shut down their ATMs.

(c) As per Reserve Bank of India (RBI)'s circular on 'Control Measures for ATMs -Timeline for Compliance' dated 21.6.2018, banks are advised to initiate immediate action to implement the control measures for ATMs, including upgradation of software in a time bound manner and to closely monitor the compliance.

The Government has also instructed the banks to comply with the timelines prescribed by the RBI for upgradation of software for ATMs and to closely monitor the progress.

Development of new return filing system by GSTN

842. SHRI A. K. SELVARAJ: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Goods and Services Tax Network (GSTN) will focus on development of new return filing system, improving the user interface and business intelligence and analytics;

(b) if so, the details thereof;

(c) whether it is also a fact that GSTN is already doing simple analytics by matching GSTR-3B and GSTR-1 returns, based on which tax officials are sending notices to tax payers under GST; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) GSTN will focus on the development of new return filing, further improving the user interface, and business intelligence and analytics. While the new return is yet to be notified, GSTN has started development of the components in which major changes are not expected. Improvement in user interface on the basis of feedback is a continuous process. Few important initiatives/improvements made for better user experience are :—